

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 30/11/2017

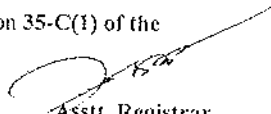
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71690/2017-SM[BR] dated 22/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/1391/2010	A V S Rotopack Pvt Ltd B-15, panki Industrial Area, Site-i, Panki kanpur U.P
		Name and Address of Respondent
2		C.C.E. & S.T.-Kanpur 117/7...SARVODYA NAGAR, KANPUR, UTTAR PRADESH-208005

Copy To

3 Advocate(s) / Consultant(s):

Pankaj Bhatia, Advocate
C&B LAW CONSULTANTS, A-
446 DEFENCE COLONY, NEW
DELHI, 110024
NEW DELHI,
DELHI
110014

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaitthiyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

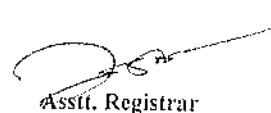
13 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Second Folder Copy

17 Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/1391/2010-EX[SM]

(Arising out of Order-in-Appeal No.151-CE/APPL/KNP/2010
dated 16/03/2010 passed by Commissioner(Appeals),
Customs, Central Excise & Service Tax, Kanpur)

A.V.S. Rotopack Pvt. Ltd.

Appellant

Vs.

Commissioner of Central Excise, Kanpur

Respondent

Appearance:

Absent on call,

for Appellant

Shri Mohd. Altaf, (AC) (AR)

for Respondent

CORAM:

Mrs. Archana Wadhwa, Hon'ble Member (Judicial)

Date of Hearing : 22/11/2017

Date of Decision : 22/11/2017

FINAL ORDER NO-711690/2017



Per: Mrs. Archana Wadhwa:

On matter being called, neither anybody appeared nor is there any adjournment request. It is seen that the appellant were unrepresented on all the previous occasions, when the matter was coming up repeatedly on record. It is also noticed that the notices sent to the appellant were being returned by the postal authorities being remarks "left". The notice was served through the concerned range officers and as per the

report of the superintendent, the appellant was informed about the hearing dates. In spite of that, the appellant is unrepresented today.

2. In view of the above, it is felt that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause of their absence being shown.

(Dictated and pronounced in Court)

Sd/-

(Archana Wadhawa)

Member(Judicial)

GS

Verified True Copy

3/01/18
Deputy District Registrar
Aligarh, Aligarh and District
Office (S.D.J. & S.D.A.T.)
38, N.S. Rd, Aligarh-202001
38, H. G. MARG, ALIGARH-202001

